

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No.3050/2017

New Delhi this the 5th day of September, 2017

**HON'BLE MR. JUSTICE PERMOD KOHLI, CHAIRMAN
HON'BLE MR. UDAY KUMAR VARMA, MEMBER (A)**

Biswajit Roy d/o Late Sh. R.C.Roy
Aged about 57 years
R/o Quarter No.686, Sector -4
R.K. Puram, New Delhi-22
Working as DSP in the office
Of Central Fingerprint Bureau/
Nation Crime Report Bureau. -Applicant

(By Advocate: Mr. Sudarshan Rajan)

Versus

1. Union of India & Ors.
Through Secretary,
Ministry of Home Affairs, New Delhi.
2. The Director
National Crime Records Bureau
MHA, Govt. of India, East Block-7
R.K. Puram, New Delhi.
3. The Director General, BPR&D
NH-8, Near SSB Building,
Mahipalpur, New Delhi-110037. -Respondents

(By Advocate: Mr. J.P. Tiwary)

ORDER (ORAL)

By Hon'ble Mr. Justice Permod Kohli, Chairman:-

The applicant, a Deputy Superintendent since 2008, till recently designated as "In-charge CFPB", NCRB", New Delhi since Sept.2015, claims to be qualified for consideration for promotion to the post of Director. It is stated that the applicant, having the requisite experience of seven years regular service in the post of Dy. Superintendent (Finger Print) and also successfully undergone the Basic Management Training Programme, another requisite qualification for

consideration to the post of Director in Feb.2017, is the lone candidate eligible for the said post. However, the respondents are not holding the DPC for the same.

2. Aggrieved, the applicant has filed this Original Application seeking a direction to the respondents, to immediately convene the DPC for consideration of his claim for promotion to the post of Director, CFPB. The applicant further submits that he has filed various representations, the latest being dated 07.08.2017 (Annexure A-11), but the respondents have not taken any decision thereon. Hence, in the alternative, he seeks a direction to the respondents to dispose of his representation pending with them in a time bound manner.

3. In view of the alternative prayer, the instant OA is disposed of at this stage, with a direction to the respondents to examine the representation of the applicant dated 07.08.2017 and take a decision thereon, within a period of two months from the date of receipt of copy of this order. No costs.

(Uday Kumar Varma)
Member (A)

(Justice Permod Kohli)
Chairman

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